



GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING )  
( REVENUE WING )

.....

NEW DELHI: THE 5th August, 1976.

NOTIFICATION  
INCOME TAX

NO.1424 (F.No.404/89/76-ITCC): In exercise of the powers conferred by Clause 43B of Section (2) of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the Commissioners of Income-tax mentioned below to exercise the powers of Tax Recovery Commissioners with effect from 16th August, 1976:-

- i) Commissioner of Income-tax, Patiala.
- ii) Commissioner of Income-tax, Haryana, Rohtak.

Sd/-  
( V.P.MITTAL )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No.1424 (F.No.404/80/76-ITCC)

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- 2. The Directors of Inspection (Inv)/(IT)/(RS&P), New Delhi.
- 3. The Comptroller & Auditor General of India, New Delhi.
- 4. The Accountant General, Punjab, Sirsa.
- 5. The Chief Secretary, Punjab, Chandigarh.
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TO BE FOLLOWED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

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NO.CC/ITCC/1419/345/RSP/7